

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
Dr. 28. 11. 3. 05 for Hearing. b/1/2 on 18. 12. 05	<p><u>Order dated 29.4.2005</u></p> <p>Heard Shri A.K.Mishra, learned counsel for the applicant and Shri U.B.MOhapatra, learned Sr.Standing Counsel for the Respondents</p> <p>By filing this O.A. the applicant has assailed the order dated 13.5.2004(Annexure-1) transferring him from W.C., Bhubaneswar to W.C., Bhagalpur on the ground that his eldest daughter is prosecuting her study at Biju-Patnaik College of Science &amp; Technology and she is to appear at the final examination in April, 2005. However, none of the personal difficulties as advocated by the applicant is relevant any longer. In any case, family liabilities cannot determine the service conditions and therefore, I am not inclined to give any undue consideration to the problems highlighted by the applicant in the O.A. Transfer, being an <u>incident of</u> service, as an employee is obliged under law to carryout the transfer order unless the same is vitiated on account of bias or malafide. No allegation of bias or mala fide having been arraigned in this O.A., the same is dismissed, being devoid of merit.</p> <p>No costs.</p> <p><i>R.S.</i> 29/4 VICE-CHAIRMAN</p>
Dr. 1. 4. 05 for Hearing. b/1/4 on 15. 04. 05	
Dr. 29. 4. 05 copies of order prepared for counsel b/1/5 b/1/5	